

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Civil Review No.31 of 2019

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

Through:- Video Conferencing

06/17.04.2021

Heard Mr. Shresth Gautam, learned counsel for the petitioner and Ms. Nilam Tiwary, learned counsel for the respondent-State.

Learned counsel for the petitioner is directed to take steps for issuing notice upon the respondent No.5 for which requisites etc. must be filed under both process within a period of four weeks.

In the meantime learned counsel for the respondent-State is directed to file counter affidavit.

(Deepak Roshan, J.)

Fahim/-